

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 2009  
TO BE ANSWERED ON 06<sup>TH</sup> DECEMBER, 2024**

**MEDICAL ALLOWANCE FOR PENSIONERS**

**2009. SHRI T R BAALU:**

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has any proposal to increase the monthly medical allowance of pensioners who are not availing of CGHS facilities;
- (b) if so, the details thereof; and
- (c) if not, the mechanism adopted by the Government to enable retired employees meet the medical needs of self and the dependent spouse with a paltry sum of Rs. 1000 per month?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI PRATAPRAO JADHAV)**

(a) to (c) Fixed Medical Allowance (FMA) is granted to the Central Government pensioners family pensioners residing in areas not covered under Central Government Health Scheme (CGHS) for meeting the expenditure on their day-to-day medical expenses. The last increase for FMA to Rs. 1000/- was done as per the recommendations of Central Pay Commission. At present, there is no proposal to increase the Fixed Medical Allowance.

Further, the Central Government Pensioners residing in non-CGHS covered areas also have the following options:

- i. They can avail Fixed Medical Allowance (FMA) in lieu of OPD facilities under CGHS.
- ii. They can also avail benefits of CGHS (OPD & IPD) by registering themselves in the nearby CGHS covered city after making the required subscription.
- iii. They also have the option to avail FMA for OPD treatment and CGHS for IPD treatments after making the required subscriptions as per CGHS guidelines.

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